

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

Petition No. 108/2007

In the matter of

Petition under Section 79 of the Electricity Act, 2003 read with regulation 35 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2004.

And in the matter of

1. Tata Power Co. Ltd., Mumbai
 2. Viswanath Sugar Ltd., Mumbai
- ... **Petitioners**
- Vs**

1. Karnataka Power Transmission Corp. Ltd., Bangalore
 2. Hubli Electric Supply Co. Ltd., Hubli
 3. Western Regional Load Despatch Centre, Mumbai
 4. State Load Despatch Centre, Bangalore
- **Respondents**

Petition No. 114/2007

In the matter of

Petition under Section 79 of the Electricity Act, 2003 read with regulation 35 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2004.

And in the matter of

1. Ugar Sugar Works Ltd., Sangli
 2. Tata Power Co. Ltd., Mumbai
- ... **Petitioners**

Vs

1. Karnataka Power Transmission Corp. Ltd., Bangalore
 2. Hubli Electric Supply Co. Ltd., Hubli
 3. Western Regional Load Despatch Centre, Mumbai
 4. State Load Despatch Centre, Bangalore
- **Respondents**

In the matter of

Petition under Section 79 of the Electricity Act, 2003 read with regulation 35 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2004.

And in the matter of

1. Shree Dhoodhaganga Krishna Sahakari Sakkere
Karkhane Niyamit, Chikodi
 2. Tata Power Co. Ltd., Mumbai
- ... **Petitioners**

Vs

1. Karnataka Power Transmission Corp. Ltd., Banglaore
 2. Hubli Electric Supply Co. Ltd., Hubli
 3. Western Regional Load Despatch Centre, Mumbai
 4. State Load Despatch Centre, Bangalore
- **Respondents**

ORDER

In terms of our order dated 20.11.2007, learned counsel for the petitioners has been granted liberty to file submissions based on proceedings of the day, since a specific request to that effect was made. Similar liberty is granted to the learned counsel for the contesting respondents. Accordingly, the learned counsel may also file his written submissions by 27.11.2007.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

New Delhi dated the 21st November 2007